

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 322 OF 2017 &
IA NO. 764 OF 2018 & IA NO. 1279 OF 2018**

Dated: 8th October, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Madhya Pradesh Power Management Co. Ltd. ... Appellant(s)
Vs.
Central Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. G.Umapathy
Mr. Aditya Singh

Counsel for the Respondent(s) : Ms. Raveena Dhamija for R.2
Mr. Rajiv Srivastava
Ms. Garima Srivastava
Ms. Garima Srivastava for R-3 to R-5
Mr. Vivek Kumar for R-10

ORDER

IA Nos. 764 & 1279 of 2018

(Appls. for condonation of delay in filing reply)

For the reasons stated in the applications, the applications are allowed and replies are taken on record. Applications are disposed of.

APPEAL No. 322 of 2017

It is represented that pleadings are complete.

List the matter for hearing on **10.12.2018**.

**(S. D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**